

OF PARLIAMENTARY AFFAIRS
(SHRI P. R. KUMARAMANGALAM):

(a) and (b) Matters relating to the prevention and control of marine pollution are governed by the relevant provisions of Environmental Protection Act, 1986 and Merchant Shipping Act, 1958.

(c) The Pollution Control Boards are charged with the responsibility of prevention and control of pollution at point source on land. In order to evaluate the effects of proper implementation of these two Acts on the coastal waters, the Department of Ocean Development has a programme to systematically monitor the health of sea water in the coastal zone from 0 to 25 KM all along the Indian coast. The National Institute of Oceanography, Regional Centre, Bombay and 10 other institutions along the coast are involved in this programme.

For monitoring and combating oil spills, a National Oil Spill Contingency Plan is being drawn up.

Setting up wave Energy Plants

3226. DR. ABRAR AHMED:

SHRI SURESH KALMADI:

Will the Minister of OCEAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Department of Ocean Development propose to set up two wave energy plants of 100 KW each by the end of the Eighth Five Year Plan;

(b) if so, what would be the location of these plants; and

(c) whether these new plants would be in addition to the one experimental wave energy plant already commissioned at Vizhinjam in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. R. KUMARAMANGALAM):

(a) Yes, Sir. The Department of Ocean Development is conducting techno-economic feasibility studies to explore the possibility of setting up a 2 MV breakwater integrated wave energy plant at Thangassery, Kerala and a 1.5 MV breakwater integrated energy plant at Mus point, Car Nicobar Island.

(c) Yes, Sir.

Poor Sanitary conditions of Grah Kalyan Kendras

3227. SHRI RAFIQUE ALAM: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of poor sanitary conditions prevailing in Grah Kalyan Kendra, Peswa Road, causing all danger to the health of the kids put in there as Creche Commuters;

(b) whether there is no sweeper and/or Farash appointed in Grah Kalyan Kendra, Peswa Road to conduct the sweeping work regularly; and

(c) if so, the reasons therefor; and the steps taken by Government to ensure and provide better sanitary conditions in the creches in future?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA)

(a) to (c) All necessary steps have been taken to ensure that the sanitary conditions in Grah Kalyan Kendras are satisfactory. A part time sweeper is posted at Peshwa Road Kendra for regular cleaning and sweeping the premises.

Interest on Amount of Retirement Benefit

3228. SHRI MOHD. KHALEELUF RAHMAN: Will the PRIME MINISTER be pleased to state:

(a) whether according to the Pension Rules, 1972, as amended, Government servants are entitled to receive interest on the amount retirement benefits if the payment is delayed due to administrative lapses beyond one year;